

CC No : 01/2015
ECIR : DLZO/15/2014/AD(VM)
U/S : 3 and 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

15.06.2020

Sh. Sachit Jolly, Ld. Counsel for applicant Rajnish Gupta has filed a copy of passport of applicant along with intimation about his arrival in compliance of order dated 18.03.2020 passed by this Court. The aforesaid document and intimation is filed through email to readercbi10rade@gmail.com.


As per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 to work from home, the aforesaid matter is taken up today i.e on 15.06.2020 as on 11.06.2020 and 12.06.2020, undersigned was attending Core Competence Conference on Knowledge, Skill and Perspective Development for Special Judges, CBI and 13.06.2020 and 14.06.2020 being holidays.

Copy of this email be placed on record.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with further direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar) 
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/15.06.2020

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Dean Dayal Upadhyay Marg, New Delhi